

ITEM NO.5

COURT NO.7

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 31614/2012

(Arising out of impugned final judgment and order dated 18-01-2011 in CWP No. 19301-CAT/2006 (o&m) passed by the High Court Of Punjab & Haryana At Chandigarh)

JEET RAM

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP with prayer for interim relief and office report)

Date :01-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Dr. Krishan Singh Chauhan, AOR
Mr. Ajit Kumar Ekka, Adv.
Mr. Ravi Prakash, Adv.
Mr. Chand Kiran, Adv.
Mr. Murari Lal, Adv.

For Respondent(s) Ms. Rashmi Malhotra, Adv.
Mr. S.K. singhania, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. B.V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated, four weeks. time is granted to the Union of India to file reply to the additional affidavit filed by the petitioner.

List thereafter.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Branch Officer

